

F. No. 01(05)/Circular/CESTAT/2026  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R. K. Puram, New Delhi-110066

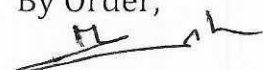
Date: 19.05.2026

**ORDER**

Notification dated 01.10.2025 has been issued for filing appeals and applications online with effect from 01.01.2026 in compliance of Hon'ble Supreme Court Order dated 06.10.2023 in W. P. No. 351 of 2023 with an objective of adapting the Tribunal to technology based proceedings. The Hon'ble Supreme Court observed that technology plays an essential role in securing access to courtrooms and as a result, access to justice for citizens across the country; lawyers and litigants using electronic gadgets to access files and legal materials cannot be asked to turn the clock back and only refer to paper books; the use of technology by the Bar and the Bench is no longer an option but a necessity; Members of the Bench, the Bar and the litigants must aid each other to create a technologically adept and friendly environment and that the direction must be implemented by all concerned stakeholders in letter and in spirit.

However, it has been noticed that certain registries are under instructions to take printout of the e-filed appeals and construct physical files with hard copies which defeats the purpose of e-court setup installed. Hence, it is desirable that hard copies of the e-filed appeals are not downloaded.

By Order,

  
(Mukesh Gupta)  
Deputy Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. SPS to Hon'ble Members, CESTAT, all benches.
3. PA to Registrar, CESTAT, New Delhi.
4. Deputy/Assistant Registrar, CESTAT, all benches.
5. Deputy Registrar, Computer Section, CESTAT, New Delhi.
6. Office Copy/Website.